

**Affidavit to be furnished by the candidate along with Nomination Paper  
before the Returning Officer**

**For election to BIHAR VIDHAN SABHA. (Name of the  
House) From...62, PURNEA GENERAL Constituency (Name of the  
Constituency)**

I VIJAY KUMAR KHEMKA., son/daughter/wife of LATE SRI MANGAL CHAND KHEMKA Aged 59...years, resident of SONALI CHOWAK,N.H-31 ,POST-GULABBAGH, P.S-SADAR,DIST-PURNEA (BIHAR) (mention full postal address), a candidate at the above Election, do hereby solemnly affirm and state on oath as under:-

(Strike out whichever is not applicable)

(1) I am a candidate set up by **BHARTIYA JANTA PARTY (B.J.P)**—(name of the political party) / am contesting as an Independent candidate.

(2) **Details of PAN and status of filing of Income tax return :**

Sl. No.	Names	Permanent Account Number (PAN)	The financial year for which the last Income-tax return has been filed	Total income shown In Income Tax Return ( in Rupees)
1.	Self	AEOPK9402J	2018-19	1394259.00
2.	Spouse-SUCHITRA DEVI	ADJPD8492M	2018-19	262190.00
3.	Dependent 1	NIL	NIL	NIL
4.	Dependent 2	NIL	NIL	NIL
5.	Dependent 3 .....	NIL	NIL	NIL

(3) **The following case(s) is/ are pending against me in which cognizance has been taken by the court:-**

Sl. No.	Offence	Description
(a)	The details of cases where the court has taken cognizance, Sections of the Act and description of the offence for which cognizance taken :	K.Hat (Maranga) P.S Case No – 677/15 U/S 188, 171(H) IPC. Allegation – A slogan “अबकी बार भाजपा सरकार” was found written on a wall of the house of Sri Pradip Das.
(b)	Name of the court, Case No. and Date of order taking cognizance :	CJM Purnea, K.Hat (Maranga) P.S Case No- 677/15 (G.R.No – 1580/2015), Cognizance in court of Patna Civil Court Special Judge 71/18
(c)	Details of Appeal (s) / Application(s) for revision (if any) filed against the above order(s) :	Trail is Pending

(4) **Cases in which I have been convicted by a court of law(other those referred to in Form 26):**

(a)	The details of cases, Sections of the Act and description of the offence for which convicted :	NIL
(b)	Name of the Court(s), Case No. and Date(s) of order(s) :	NIL

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*Vijay Kumar Khemka*

(C)	Punishment imposed :	NIL
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(5) That I give herein below the details of the assets (movable and immovable etc.) of myself, my spouse and all dependents:

**A. Details of movable assets :**

(Note:

1. Assets in joint name indicating the extent of joint ownership will also have to be given
2. In case of deposit/Investment, the details including Serial Number, Amount, Date of Deposit, the Scheme, Name of Bank/ Institution and Branch are to be given
3. Value of Bonds/Share/Debentures as per the current market value in Stock Exchange in respect of listed companies and as per books in case of non- listed companies should be given.
4. 'Dependent', here means a person, substantially dependent on the income of the candidate.
5. Details including amount is to be given separately in respect of each investment)

Sl. No.	Description	Self	Spouse	Dependent - 1	Dependent - 2	Dependent - 3
(i)	Case in hand (on 31-03-2019)	Rs. 406735.14	Rs. 140067.40	NIL	NIL	NIL
(ii)	Details of deposit in Bank accounts (FDRs, Term Deposits and all other types of deposits including saving accounts), Deposits with Financial Institutions, Non-Banking Financial Companies and Cooperative societies and the amount in each such deposit	<u>UPTO 31-03-2019</u> SBI SB A/C - 30479349861, Rs - 31625.17  Allahabad Bank A/C - 20932441710, Rs - 81387.70  Andhra Bank A/C - 201710100052143, Rs - 28224.50  SBI Vidhan Sabha A/C - 35406455143, Rs - 12238.07  FDR with SBI Bank A/C - 35491137967, Rs - 685635  <b>TOTAL Rs:-8,39,110.44</b>	<u>UPTO 31-03-2019</u>  SBI SB A/C - 30733742684, Rs - 22645.00  HDFC Bank SB A/C - 50100094858211, Rs - 35234.62  <b>Total Rs :- 57879.62</b>	NIL	NIL	NIL
(iii)	Details of investment in Bonds, debentures/shares and units in companies/Mutual funds and others and the amount	NIL	NIL	NIL	NIL	NIL
(iv)	Details of investment in NSS, Postal Saving Insurance policies and investment in any Financial instruments in Post office or Insurance Company and the amount	<u>LIC Policies and Values (30.11.2019)</u> 527045593, RS - 203815.00 526118779, Rs - 49358.00 520960501, Rs - 47240.00 520326035, Rs - 37825.00 597792756 Rs - 624260.00 <b>Total Rs - 9,62,498.00</b>	<u>LIC Policies and Values (30.11.2019)</u> 520960502, Rs - 43142.00 523594232, Rs - 61748.00  <b>Total Rs - 104890.00</b>	NIL	NIL	NIL
(v)	Personal loans/advance given to any person or entity including firm, company, Trust etc., and other receivables from debtors and the amount	<u>UPTO 31-03-2019</u> Niraj Trading Co. Rs :- 1280000.00 Jindal Enterprises Rs: 970000.00 Chiranjiv Khemka, Rs:- 250000.00 Security Deposit (BSEB) Rs - 2400.00 TDS (A.Y 2019-20) : 194700.00 <b>Total Rs :- 26,97,100.00</b>	NIL	NIL	NIL	NIL

Vijay Kumar [Signature]

(vi)	Motor Vehicles/ Aircrafts/ Yachts/Ships (Details of Make, registration number etc. year of purchase and amount	M&M Scarpio (BR11X- 5151), Rs – 13,80,419.00 Date : 16/02/2016	NIL	NIL	NIL	NIL
(vii)	Jewellery, bullion and valuable thing (s) (give details of weight and value) (current market Value Dt:-23.12.19)	Gold Chain (27 gm) 26-05-2015, Rs. 84507.00  Gold Ring (23 gm) Gift from Marriage, Current Value Rs. 85,400.00  <b>Total Rs :- 1,69,907.00</b>	Gift from Marriage & other Gold (300 gms) Current Rate Rs. 11,20,200.00  Silver (1.00 Kg) Rs. 47,500.00  <b>Total Rs :- 11,67,700.00</b> Current Market Value	NIL	NIL	NIL
(viii)	Any other assets such as value of claims/interest  (Date: 31/03/2019)	Revolver, Rs- 82720.00 CC TV Camera/DVR Rs-38150.00 Mobile and Loudspeaker, RS :- 39008.00 Laptop, Rs – 102400.00 Furniture, Rs – 107110.00 Invertor/Battery, Rs – 12000.00 Intercom, Rs – 10303.00 Portable P A Set Rs.-6700.00 Airconditioner & T.v Rs.-53700.00  <b>Total Rs – 4,52,091.00</b>	Mobile Set, Rs – <b>15100.00</b>	NIL	NIL	NIL
(ix)	<b>Gross Total Value</b>	<b>Rs : 69,07,860.58</b>	<b>Rs : 14,85,637.02</b>	NIL	NIL	NIL

*Vijay Kumar Kulkarni*

**B. Details of Immovable assets:**

- Note: 1. Properties in joint ownership indicating the extent of joint ownership will also have to be indicated  
2. Each land or building or apartment should be mentioned separately in this format.

SNo	Description	Self	Spouse	Depend -1	Depend -2	Depend-3
(i)	<b><u>Agricultural Land</u></b>					
	Location(s)	NIL	NIL	NIL	NIL	NIL
	Survey number(s)					
	Area (Total measurement in acres)	NIL	NIL	NIL	NIL	NIL
	Whether inherited property (Yes or NO)	NIL	NIL	NIL	NIL	NIL
	Date of purchase in case of self acquired property	NIL	NIL	NIL	NIL	NIL
	Cost of Land (in case of purchase) at the time of purchase	NIL	NIL	NIL	NIL	NIL
(ii)	<b><u>Non-Agricultural Land</u></b>					
	Location(s)	NIL	NIL	NIL	NIL	NIL
	Survey number(s)					
	Area (Total measurement in sq. ft.)	NIL	NIL	NIL	NIL	NIL
	Whether inherited property (Yes or NO)	NIL	NIL	NIL	NIL	NIL
	Date of purchase in case of self acquired property	NIL	NIL	NIL	NIL	NIL
	Cost of Land (in case of purchase) at the time of purchase	NIL	NIL	NIL	NIL	NIL
(iii)	<b><u>Commercial Buildings</u></b>					
	(Including apartment) -Location(s) -Survey number(s)	MOUZA-FATHPUR (KASBA) THANA - 244 KHATA - 133 KASBA - 257/258	NIL	NIL	NIL	NIL
	Built up Area (Total measurement in sq. ft.)	17000 Sq.ft.	NIL	NIL	NIL	NIL

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	Whether inherited property (Yes or NO)	NIL	NIL	NIL	NIL	NIL
	Date of purchase in case of self acquired property	29/10/2007 26/12/2007 27/12/2007	NIL	NIL	NIL	NIL
	Cost of property (in case of purchase) at the time of purchase	3,46,865 = 00	NIL	NIL	NIL	NIL
	Any Investment on the property by way of development, construction etc. (GOWDAN)	63,38,400 = 00 F.Y Add 23,26,00 = 00 (2018-19) 65,71,000 = 00	NIL	NIL	NIL	NIL
	Approximate Current market value	1,61,00,000 = 00	NIL	NIL	NIL	NIL
(iv)	<b>Residential Buildings</b> (including apartments,) - Location(s) - Survey number(s)	NIL	MOOZA-ABDULLAHANAR GUTHABAGH THANA - 100/1 KHATA - 641 KABEERA - 1538	NIL	NIL	NIL
	Area (Total measurement in sq. ft.)	NIL	2602.86 Sq.ft.	NIL	NIL	NIL
	Built up Area (Total measurement in sq. ft.)	NIL	2100 Sq.ft.	NIL	NIL	NIL
	Whether inherited property (Yes or NO)	NIL	- N.A -	NIL	NIL	NIL
	Date of purchase in case of self acquired property	NIL	06-09-1993	NIL	NIL	NIL
	Cost of property (in case of purchase) at the time of purchase	NIL	40,000 = 00	NIL	NIL	NIL
	Any Investment on the land by way of development, construction etc.	NIL	HOUSE - 21,26,024 = 00 Add F.Y 31,07,45 = 00 (2018-19) 24,36,769 = 00	NIL	NIL	NIL
	Approximate Current market value	NIL	59,00,000 = 00	NIL	NIL	NIL
(v)	<b>Others</b> (such as interest in property)	NIL	NIL	NIL	NIL	NIL
(vi)	<b>Total of Current Market Value of (i) to (v) above</b>	1,61,00,000 = 00	59,00,000 = 00	NIL	NIL	NIL

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- (6) I give herein below the details of liabilities/ dues to public financial institutions and government :-  
 (Note: Please give separate details of name of Bank, institution, entity or individual and amount for each item)

SLNo	Description	Self	Spouse	Depend-1	Depend-2	Depend-3
(i)	<b>Loan or dues to Bank/Financial Institution(s)</b> Name of Bank or FI Amount outstanding Nature of loan (31.03-2019)	SBI BIHAR VIDHAN SAGHA ALI (PATNA) CAR LOAN RA. 2,80,000 = 00	NIL	NIL	NIL	NIL
	<b>Loan or dues to any individuals/ Entity other than mentioned in (i) above.</b> Name(s) Amount outstanding Nature of loan	NIL	NIL	NIL	NIL	NIL

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	<b>Any other liability</b>	NIL	NIL	NIL	NIL	NIL
	<b>Grand total of liabilities 31/03/2019</b>	<b>2,80,000.00</b>	<b>NIL</b>	<b>NIL</b>	<b>NIL</b>	<b>NIL</b>
(ii)	<b>Government Dues:</b>	NIL				
	Dues to departments dealing with government accommodation		NIL	NIL	NIL	NIL
	Dues to departments dealing with supply of water	NIL	NIL	NIL	NIL	NIL
	Dues to departments dealing with supply of electricity	NIL	NIL	NIL	NIL	NIL
	Dues to departments dealing with supply of telephones/mobiles	NIL	NIL	NIL	NIL	NIL
	Dues to departments dealing with government transport (including aircrafts and helicopters)	NIL	NIL	NIL	NIL	NIL
	Income Tax Dues	NIL	NIL	NIL	NIL	NIL
	Wealth Tax Dues	NIL	NIL	NIL	NIL	NIL
	Service Tax Dues	NIL	NIL	NIL	NIL	NIL
	Municipal /Property Tax Dues	NIL	NIL	NIL	NIL	NIL
	Sales Tax Dues	NIL	NIL	NIL	NIL	NIL
	Any other dues	NIL	NIL	NIL	NIL	NIL
(iii)	<b>Grand total of all Govt. dues</b>	<b>NIL</b>	<b>NIL</b>	<b>NIL</b>	<b>NIL</b>	<b>NIL</b>

(7) Details of profession or occupation:

a. Self...

कचवलाजी, समाजसेवी, एकू जनप्रतिविधि

b. Spouse ...

कचवलाजी एकू शैक्षणिक

(8) My educational qualification is as under:

10<sup>th</sup> (Metric) – 1974, SUMRIT HIGH SCHOOL, BANMANKHI, (Bihar School Examination Board, Patna)

12<sup>th</sup> (Intermediate) – 1976, Lalit Narayan Mithila University, Darbhanga

(9) ABSTRACT OF THE DETAILS GIVEN IN (1) TO (8) ABOVE:

1.	Name of the candidate	Sh. Vijay Kumar Khemka
2.	Full postal address	SUNOLI Chowk, N.H-31, Gulabbagh, P.S- Sadar, Dist -Purnea, Bihar - 854326
3.	Number and Name of the constituency and state	62, PURNEA GENERAL CONSTITUENCY
4.	Name of the Political party which set up the candidate (otherwise write 'Independent')	BHARTIYA JANTA PARTY (BJP)
5.	(a) Number of cases in which conviction order passed (other than those referred to in Form 26)	N/A

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	(b) Total number of Pending cases where the court (s) have taken cognizance	<b>ONE</b>				
6.	<b>PAN of</b>	(F.Y) Year for which last Income Tax Return filed			Total Income Shown	
	(a) Candidate Up to (31/03/2019)	<b>2018-19</b>			<b>1394259.00</b>	
	(b) Spouse: Up to (31/03/2019)	<b>2018-19</b>			<b>262190.00</b>	
	(c) Dependents	N.A			N.A	
7.	<b>Details of Assets and Liabilities in rupees(31.03.2019)</b>					
	Description	Self	Spouse	Dependent - 1	Dependent -2	Dependent - 3
A.	<b>Moveable Asset (Total value)</b>	<b>19,17,017.00</b>	<b>15,100.00</b>	NIL	NIL	NIL
B.	<b>Immovable Asset</b>	<b>3,46,865.00</b>	<b>40,000.00</b>	NIL	NIL	NIL
	(i) Purchase Price and Development Cost of Immovable Property (Total Value)	<b>65,71,000.00</b>	<b>24,36,769.00</b>	NIL	NIL	NIL
	(ii) Approximate Current Market Price of Asset (Total Value)	<b>1,61,00,00.00</b>	<b>59,00,000.00</b>	NIL	NIL	NIL
8.	<b>Liabilities</b>					
	(i) Government dues (Total)	NIL	NIL	NIL	NIL	NIL
	(ii) Loans from Bank, Financial Institutions and others (Total)	<b>2,80,000.00</b>	NIL	NIL	NIL	NIL
9.	<b>Highest educational qualification:</b> 10th (Metric) – 1974, SUMRIT HIGH SCHOOL, BANMANKHI, (Bihar School Examination Board, Patna) 12th (Intermediate) – 1976, Lalit Narayan Mithila University, Darbhanga					

#### VERIFICATION

I, the deponent, above named, do hereby verify and declare that the contents of this affidavit are true and correct to the best of my knowledge and belief, no part of it is false and nothing material has been concealed there from. I further declare that :

- (a) there is no case of conviction or pending case against me other than those mentioned in items 3 and 4 above;  
(b) I, my spouse, or my dependents do not have any asset or liability, other than those mentioned in items 5 and 6 above.

Verified at PURNEA this the 24<sup>th</sup> day of DECEMBER 2019.

*Vijay Anand Kumar*  
**DEPONENT**

**Note:** 1. Affidavit should be filed latest by 3.00 PM on the last date of filing nominations.

2. Affidavit should be sworn before an Oath Commissioner or Magistrate of the First Class or before a Notary Public.

3. All columns should be filled up and no column to be left blank. If there is no information to furnish in respect of any item, either "Nil" or "Not applicable", as the case may be, should be mentioned.

4. The affidavit should be either typed or written legibly and neatly.

*Vijay Anand Kumar*